GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2335 ANSWERED ON:24.11.2010 FOODGRAINS SUPPLIED UNDER MDMS Kaswan Shri Ram Singh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total quantity of foodgrains lifted and utilized by the States during the last three years, State-wise;
- (b) the names of the States regarding which the assessment report of mid-day-meal scheme has been received by the Government; and
- (c) the officers responsible for preventing malpractices and callousness in the said scheme and the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a): State / UT wise details of quantity of foodgrains lifted and utilized during the last three years, 2007-08, 2008-09 and 2009-10 is given in annexure.
- (b): The implementation of Mid Day Meal Scheme in States/Union Territories is assessed by 42 independent monitoring institutions which have been entrusted with the responsibility of assessing the Scheme. Reports from such institutions in respect of States/UTs of Andhra Pradesh, Arunachal Pradesh, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttarakhand, Uttar Pradesh, West Bengal, Chandigarh and D&N Haveli have been received. In addition, assessment of Scheme is also done by Joint Review Missions (JRMs) comprising of representatives from Central Government and concerned State Government at Director level, a representative from UNICEF and one NGO. So far JRMs have visited Assam, Bihar, Uttar Pradesh, Gujarat and Andhra Pradesh.
- (c):The overall responsibility to ensure all logistic and administrative arrangements for serving wholesome and regular cooked mid day meal in every eligible school/institutions lies with the State Governments/UT Administrations. The reports of assessing institutions, JRMs and any complaints of malpractices in the implementation of the Mid Day Meal Scheme that comes to the notice of the Government are referred to the concerned States/UTs for investigation and appropriate remedial action so that the recurrence of such incidents is avoided in future. The State Governments/UT Administrations have also been taking appropriate action including filing FIR against NGOs/service providers, taking departmental action against teachers & Headmasters, terminating the services of concerned cooks.